

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

SERVICE TAX Appeal No. 12036 of 2019-DB

[Arising out of Order-in-Original/Appeal No CCESA-SRT-APPEALS-PS-909-2018-19 dated 29.03.2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Jain Rajesh & Company
6005-6006, World Trade Centrem Ring Road
SURAT, GUJARAT -395002

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat
New Building, Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat -395001

.... Respondent

APPEARANCE :

None for the Appellant
Shri P. Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 07.08.2024

FINAL ORDER NO. 11734/2024

RAMESH NAIR :

Shri P. Ganesan, learned Superintendent (AR) submits that this case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering the position that the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**